

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 707 of 2020**

**In**

**Company Appeal (AT) (Ins) No. 188 of 2020**

**IN THE MATTER OF:**

**Srinivasa Reddy Velagala**

**...Appellant.**

**Versus**

**Sravanthi Infratech Pvt. Ltd.**

**...Respondent.**

**Present:**

**For Appellant: Mr. Bommineni Vivekananda and Mr. Kamesh Vedula,  
Advocates**

**For Respondent: Mr. Sanchit Kumar Sahijpal and Ms. Raakhi Poornym  
Sahijpal, Advocates**

**ORDER**  
**(Virtual Mode)**

**04.11.2020** Heard on I.A. No. 707 of 2020, an Application for urgent hearing. After due consideration, the Application is allowed. The matter be listed at the earliest.

Learned Counsel for the Respondent has filed Reply Affidavit, which is taken on record. Learned Counsel for the Appellant submits that he does not want to file Rejoinder.

Parties are directed to file short Written Submissions not more than three pages within a week.

Let the matter be listed 'For Hearing' on **26<sup>th</sup> November, 2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

SC/BM.